

1

CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH



No. O.A. 973 of 2013

Date of order : 19.12.2016

Present : Hon'ble Mr. Justice Vishnu Chandra Gupta, Judicial Member  
Hon'ble Ms. Jaya Das Gupta, Administrative Member

PRADIP KUMAR GHOSH & ORS.

VS.

UNION OF INDIA & ORS. (South Eastern Railway)

For the Applicants : Mr. A. Chakraborty, Counsel

For the Respondents : Mr. P. Prasad, Counsel

O R D E R (Oral)

Per Mr. Justice Vishnu Chandra Gupta, Judicial Member:

Heard the Ld. Counsel for the applicant and Ld. Counsel for the respondents.

2. The applicants were initially appointed as Goods Guard and subsequently promoted as Passenger Guard and Sr. Passenger Guard. Some of the applicants were also promoted to the post of Mail Guard from the post of Sr. Passenger Guard on the basis of MACP Scheme applicable to the Railways. The applicants claim the benefit of upgradation of Rs. 4,600/- on account of stagnation.

3. The applicants made several representations as is evident from page 25 onwards (Annexure 'A-3') but their grievances have not yet been redressed.

4. It has been contended that some of the applicants are working for more than 20 years in the same post and some have completed 30 years.

5. We grant liberty to the applicant to annex the copies of the earlier representations as well as the fresh comprehensive representation within a period of 3 weeks from today along with a copy of this order which shall be

considered in accordance with rules.

6. Hence without making any comment on the merits of the case, we direct the competent authority/respondents to decide the grievances of the applicants within a period of two months from the date of receipt of the comprehensive representation along with certified copy of this order by passing a reasoned and speaking order under communication to the applicant.
7. With this observation the O.A. is accordingly disposed of. There shall be no order as to costs.



(Jaya Das Gupta)  
Administrative Member



(Vishnu Chandra Gupta)  
Judicial Member

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